

18.05 hrs.

RE-SALARIES AND ALLOWANCES OF
MEMBERS OF PARLIAMENT
(AMENDMENT) BILL

(Amendment of section 3,6 etc.)

MR. CHAIRMAN: The next Bill stands in the name of Shri P. L. Barupal. The hon. Member is absent.

श्री तुलसीदास जाधव (बारामती) : इसको आप अगले शुक्रवार को ले लें। यह बिल पहले ही इंट्रोड्यूस तो हो चुका है।

MR. CHAIRMAN: No, that cannot be done, because the hon. Mover is not there.

श्री तुलसीदास जाधव : इसको इस वक्त पोस्टपोन करदें। इस पर कंस्ट्रिक्शन पोस्टपोन करदें। वह बीमार हैं।

MR. CHAIRMAN: Only the Member in charge of the Bill can move it. No other Member can move it.

SHRI RANGA (Srikakulam): If the House has no objection and the Minister of Parliamentary Affairs has no objection, then he should be permitted.

MR. CHAIRMAN: But the rules do not permit that.

SHRI RANGA: If the House so likes, then you can suspend the rule.

SHRI INDER J. MALHOTRA (Jammu): We can suspend the rule. There is no difficulty about that.

SHRI CHANDRA JEET YADAV (Azamgarh): There is no opposition to this. The House request that the rule should be suspended.

SHRI INDER J. MALHOTRA: I move the motion that the rule be suspended.

MR. CHAIRMAN: The question is:

"That the rule be suspended and that the Bill be postponed."

The motion was adopted

MR. CHAIRMAN: So, the consideration of this Bill is postponed.

18.08 hrs.

LAND ACQUISITION (AMENDMENT)
BILL

(Amendment of sections 11,23 etc.)

SHRI S. C. SAMANTA (Tamluk): I beg to move:

"That the Bill further to amend the Land Acquisition Act, 1894, be circulated for the purpose of eliciting opinion thereon by the 31st August, 1968."

The object of moving this Bill for consideration by the House has been mentioned in the Statement of Objects and Reasons which reads thus:

"Section 23 of the Land Acquisition Act, 1894, enjoins that in determining the amount of compensation for land to be acquired under this Act, the court shall take into account the market value of land on the date of publication of notification under section 4 of the Act. When the intervening period between the date of notification and the date of acquisition is long....."

which is generally the case—

".....the owner is entitled to a compensation which is wholly insufficient to buy an equivalent area of land with similar advantages."

This point has been brought up before the House many times.

So far as I remember, when our revered leader Pandit Jawaharlal Nehru was living, the case of land acquisition in Ghaziabad was brought up here in the House. He was kind enough to depute Dr. Ram Subhag Singh to go there and settle the thing. Dr. Ram Subhag Singh went there and had discussions with the U. P. Government and some arrangement was made whereby the people who lost the lands were given more compensation which was not due to them actually according to the Act.

Therefore, I have put forward the reasonable proposal before the House that